

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 105
(IB)-244/ND/2021
IA-1819/2022

IN THE MATTER OF:

M/s. Compugame Infocom Ltd.

... **Applicant/Petitioner**

Versus

M/s. Presto Info Solutions Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 20.04.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Arnav Kumar and Mr. Suprateek Neogi, Advocates for IRP
For Respondent- Mr. Dhruv Kapur and Mr. Maharshi Kaler, Advs
Mr. Arnav Kumar and Mr. Suprateek Neogi, Advocates for IRP/ Applicant.

ORDER

IA-1819/2022- It is an application for allowing the Operational Creditor to withdraw the application filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 being CP No. (IB)-244/ND/2021 against the Corporate Debtor i.e. Presto Info Solutions Pvt. Ltd. The application is accompanied by Form FA signed by the Operational Creditor to IRP which is placed at page 32 of the application. Since the COC has not been constituted, the withdrawal is permitted.

The CP No. (IB)-244/ND/2021 is dismissed as withdrawn.

The Corporate Debtor is released from the rigours of the Corporate Insolvency Resolution Process and allowed to function normally. The IRP, having been paid for his duties, is discharged.

With this, the present IA stands closed.


(L. N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)